

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
HYBRO FOODS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Hybro Foods Private Limited
2.	Date of incorporation of corporate debtor 08.12.1997
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15100MH1997PTC112310
5.	Address of the registered office and principal office (if any) of corporate debtor Sr. No. 247, Lahe Village, Taluka Shahapur, District Thane 421601, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor 03.03.2023
7.	Estimated date of closure of insolvency resolution process 30.08.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Pankaj Sham Joshi IP Registration No.: IBBI/IPA-002/IP-N00507/2017-18/11556
9.	Address and e-mail of the interim resolution professional, as registered with the Board Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai 400 057, Maharashtra Email: cirp.hybrofoods@gmail.com
11.	Last date for submission of claims 17.03.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	Relevant Forms Relevant Claims forms are available at: Weblink: www.ibbi.gov.in



Joshi

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of Hybro Foods Private Limited by way of Admission Order pronounced on 03.03.2023. The **creditors of Hybro Foods Private Limited**, are hereby called upon to **submit their claims with proof on or before 17.03.2023** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Financial Creditors: Form C; Workmen and Employees: Form D; Operational Creditors: Form B**

Submission of false or misleading proofs of claim shall attract penalties.



Pankaj S Joshi

Pankaj Sham Joshi
Interim Resolution Professional
Hybro Foods Private Private Limited
Regd. No. IP No. IBB/PA-002/IP-N00507/2017-2018/11556
AFA No. AA2/11556/02/301122/201657 valid upto 20.11.2023

6th March 2023, Mumbai